

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 42**

**C.P. (IB)/169(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **29.04.2024**

NAME OF THE PARTIES:    SMALL INDUSTRIES DEVELOPMENT  
BANK OF INDIA THROUGH RISHABH  
CHAND LODHA    V/s    SHRI LALIT  
OMPRAKASH AGARWAL PG TO KOSAS  
EXPORTS LIMITED

Section 95(1) OF THE Insolvency And Bankruptcy Code, 2016

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**ORDER**

1. Mr. Vishal Hirawat, Ld. Counsel for the Financial Creditor present. Mr. Vivek Singh Panwar, Ld. Counsel for the Personal Guarantor.
2. Ld. Counsel for the Personal Guarantor seeks one short accommodation on the ground that arguing counsel is not available. Time granted.
3. List this matter for final hearing on 09.05.2024.

Sd/-

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**  
/NP/

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**